GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA STARRED QUESTION NO. *297 TO BE ANSWERED ON FRIDAY, THE 17th DECEMBER, 2021

Family Courts

*297. SHRI RAVI KISHAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of family courts functioning at present in the country, Statewise;
- (b) the number of cases filed in these courts during the last three years;
- (c) the number of cases disposed of by such courts and pending, State-wise; and
- (d) the steps taken by the Government for expediting the disposal of such cases in the country?

ANSWER MINISTER OF LAW & JUSTICE (SHRI KIREN RIJIJU)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. *297 FOR THE 17th DECEMBER, 2021 REGARDING 'FAMILY COURTS'

- (a): As per information made available by High Courts, presently 732 Family Courts are functional across the country. The State/UT wise details of functional family courts placed at **Annexure-I**.
- (b): The number of cases filed in family courts as per information given by High Courts is given at **Annexure-II**.
- (c): The number of cases disposed of by family courts and cases pending as per information given by High Courts is given at **Annexure-III.**
- (d):Disposal of pending cases in courts including family courts is within the domain of the judiciary. No time frame has been prescribed for disposal of cases by the respective courts. However, the Central Government is fully committed to speedy disposal of cases in accordance with Article 21 of the Constitution and reducing pendency. Accordingly, several initiatives have been takento provide an ecosystem for faster disposal of cases by the judiciary.

National Mission for Justice Delivery and Legal Reforms was set up in August, 2011 with the twin objectives of increasing access by reducing delays and arrears in the system and enhancing accountability through structural changes and by setting performance standards and capacities. The Mission has been pursuing a co-ordinated approach for phased liquidation of arrears and pendency in judicial administration, which, *inter-alia*, involves better infrastructure for courts including computerization, increase in strength of subordinate judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases and emphasis on human resource development.

Annexure-I

State/UT-wise Status of Functional Family Courts (As on 31.10.2021)

S.No.	Name of State/UTs	No of Functional Courts
1	Andhra Pradesh	16
2	Andaman & Nicobar Island	0
3	Arunachal Pradesh	0
4	Assam	7
5	Bihar	37
6	Chandigarh	0
7	Chhattisgarh	26
8	Dadra & Nagar Haveli	0
9	Delhi	21
10	Diu & Daman	0
11	Goa	0
12	Gujarat	33
13	Haryana	31
14	Himachal Pradesh	3
15	Jammu & Kashmir	0
16	Jharkhand	24
17	Karnataka	39
18	Kerala	28
19	Ladakh	0
20	Lakshadweep	0
21	Madhya Pradesh	33
22	Maharashtra	40
23	Manipur	4
24	Meghalaya	0
25	Mizoram	0
26	Nagaland	2
27	Odisha	26
28	Puducherry	2
29	Punjab	32
30	Rajasthan	47
31	Sikkim	4
32	Tamil Nadu	39
33	Telangana	20
34	Tripura	9
35	Uttar Pradesh	189
36	Uttarakhand	18
37	West Bengal	2
	Total	732

Annexure-II

State/UT wise status of number of cases filed in the Family Courts

(As on 31.10.2021)

S.No.	State/UT	Cases Filed		Cases Filed
D12 (00		during the		
		year2019	year 2020	year 2021
				(Up to
				October,
				2021)
1	Andhra Pradesh	7421	3343	5880
2	Andaman &	0	0	4688
	Nicobar Island			
3	Arunachal Pradesh	0	0	0
4	Assam	5574	2732	2227
5	Bihar	24377	11969	13298
6	Chandigarh	0	0	535
7	Chhattisgarh	15069	5346	10194
8	Dadra & Nagar	0	0	0
	Haveli	0		
9	Delhi	37978	19256	22108
10	Diu & Daman	0	0	0
11	Goa	0	0	6522
12	Gujarat	27529	14041	15696
13	Haryana	59033	29646	26914
14	Himachal Pradesh	14745	7324	1828
15	Jammu & Kashmir	0	0	1995
16	Jharkhand	12052	6215	11293
17	Karnataka	25114	16618	25885
18	Kerala	60338	43022	36877
19	Ladakh	0	0	0
20	Lakshadweep	0	0	0
21	Madhya Pradesh	37948	15950	21629
22	Maharashtra	29993	19554	25071
23	Manipur	887	342	9153
24	Meghalaya	0	0	108
25	Mizoram	0	0	1033
26	Nagaland	147	82	3571
27	Odisha	13345	8038	7252
28	Puducherry	751	668	598
29	Punjab	70374	23630	61741
30	Rajasthan	39935	21518	17703

31	Sikkim	277	179	179
32	Tamil Nadu	21660	16316	14474
33	Telangana	9252	5733	7494
34	Tripura	2893	1512	12823
35	Uttar Pradesh	305487	190709	117233
36	Uttarakhand	11238	9508	7865
37	West Bengal	721	298	905
	Total	834138	473549	494817

Annexure-III
State/UT wise status of number of cases disposed and pendingin the Family
Courts

S.NO.	State/UT	Cases disposed of during the year of 2019	during the year of 2020	during the year of 2021 (Up to October, 2021)	as on 31 st Oct 2021
1	Andhra Pradesh	4827	2286	1360	10069
2	Andman Nicobar	0	0	0	0
3	Arunachal Pradesh	0	0	0	0
4	Assam	7364	1574	2801	9688
5	Bihar	15336	5729	6671	67954
6	Chandigarh	0	0	0	0
7	Chhattisgarh	9236	3737	7745	17758
8	Dadra & Nagar Haveli	0	0		0
9	Delhi	17638	5691	19027	38268
10	Diu & Daman	0	0	0	0
11	Goa	0	0	0	0
12	Gujarat	13754	8918	17736	35977
13	Haryana	14909	18187	25112	63459
14	Himachal Pradesh	5570	7331	2447	5138
15	Jammu & Kashmir	47	0	0	0
16	Jharkhand	6836	3537	4126	19184
17	Karnataka	11645	8988	17645	40169
18	Kerala	25309	23067	35149	113706
19	Ladakh	0	0	0	0
20	Lakshadweep	0	0	0	0
21	Madhya Pradesh	15596	9922	15350	36308
22	Maharashtra	65302	11774	21199	64907
23	Manipur	466	311	150	973
24	Meghalaya	0	0	0	0
25	Mizoram	146	0	0	0

26	Nagaland	41	88	130	146
27	Odisha	4754	4159	5806	44460
28	Puducherry	471	374	659	1512
29	Punjab	10249	14811	31433	82135
30	Rajasthan	16941	15731	19965	48904
31	Sikkim	173	128	216	268
32	Tamil Nadu	14478	8840	9138	32984
33	Telangana	9857	3451	9106	18144
34	Tripura	1801	1026	2203	3349
35	Uttar Pradesh	266775	112214	134574	406686
36	Uttarakhand	4379	3588	8751	16359
37	West Bengal	8484	229	96	1166
	Total	552384	275691	398595	1179671